

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-514**  
IB-295/ND/2022  
IA-4185/2023, IA/2593/2023

**IN THE MATTER OF:**

Sun Infinity Devices through Its Proprietor Mr. Hanish Sahni      **....Applicant**  
**Vs.**  
Sunstrike telecome Pvt. Ltd.      **.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 11.09.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant      :  
For the Respondent      :

**ORDER**

**IA-4185/2023:-**

This application has been filed by the Resolution Professional seeking extension of 90 days from the CIRP period. The prayer is incomplete. The Applicant is directed to amend the prayer within one week. List the matter on **06.10.2023.**

**IA/2593/2023:-**

Heard Ld. Counsel appearing for the RP. No one has appeared on behalf of the Respondents despite due service of notice. The Respondents are directed to file Vakalatnama and reply affidavit within 10 days. List the matter on **06.10.2023.**

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**